

that now it has been decided in the first week of April, it means election process is not likely to be completed there by 30th March and if it happens so, it would mean that Government wants to impose President Rule there...

(Interruption)

[English]

MR. SPEAKER: It is off the record.

(Interruptions)³

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, You must be knowing that initially it was said that no results will be declared unless elections in every State are completed. On the 11th, Bihar was going through first phase of elections and at the same time results from Maharashtra, Gujarat and Orissa were also coming. The Chief Election Commissioner has said that Budget should be deferred for it may influence the election in other States but it was presented. Sir, a sum of Rs. 1 lakh and 35 thousands was fixed to be spent by the candidate as his poll expenditure. Earlier it was required to be spent within the first 20 days and nomination period generally lasted for seven days and after two days papers were scrutinised which was followed by withdrawal. After that elections were conducted within 20 days. But this time 3 months have gone. We started poll campaigning in winter dress wearing coat but this is summer time and no election result has come so far and the expenditure is the same i.e. Rs. 1.35 lakh. I mean to say that what a big mockery it is.....(Interruptions)*

[English]

MR. SPEAKER: This is off the record.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, what is off the record?

[English]

MR. SPEAKER: You are not off the record. Your remark is off the record.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, sir, I was saying that the Election Commission is also guided by the code of conduct, no Constitutional post is above the law. It is the duty of the Government to see as to where the elections are required and when required. President declares the dates on behalf of the Government, but it seems as if the Election Commission has usurped all the powers.

The Parliament, the Supreme institution is in session but till date we do not have any information about the situation in Jammu & Kashmir, whether normalcy has been restored or not and when the elections are likely to be held? The Government should inform the Parliament in this regard. The Chief Election Commissioner has announced that the elections will be completed in Jammu & Kashmir before July 16.

Mr. Speaker, sir, constitutional crisis is being deliberately created in Bihar. Elections scheduled to be

held on 15th has now been deferred to 31st March. It does not seem possible that the election results in Bihar will be out before closing of the financial year. I do not find chief election commissioner at fault. The Central Government is responsible for all this. The Central Government is deliberately doing such type things. Whatever manoeuvring is there, the results are announced late or things like that, I may challenge that the more the elections are fair the more powerful Government would be formed by Janata Dal in Bihar and nobody can stop that. I am to submit that elections should be contested politically, not technically. Do not try to gain anything in the name of Election Commission, otherwise, you will have to pay for this in future.

Mr. Speaker sir, I would like to know from the Government through you whether the Central Government is manipulating things to avoid elections and impose Presidential Rule in Bihar. I would also like to know whether the election results will be declared before 30th if not, what is the intention of the Government. Thank you for giving me an opportunity to speak.

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Speaker, sir, I would like to speak on this issue.

[English]

MR. SPEAKER: I am not allowing it. I will tell you what the rule is.

(Interruptions)

[Translation]

Mr. Speaker: The rule is that the same issue can not be raised repeatedly in the same session. Even then this issue has been raised 4 to 5 times in the House during this session. It is not possible to allow everyone to speak on this issue.

SHRI RAM VILAS PASWAN: Mr. Speaker sir, you should give direction to the Government.

PROF. RASA SINGH RAWAT (Ajmer): Mr. Speaker sir, last Friday we celebrated the World Tuberculosis Day. In India, even today, 6 lakh people die of Tuberculosis every year, that is a matter of grave concern. This state of affairs really reflects on our Health Policy, more particularly in the face of pharmacological achievements and developments for new techniques in this field. I would like to submit that medicines needed for the treatment of Tuberculosis are getting costlier. The Government is creating awareness about the diseases like cancer and Polio etc. but due attention is not being given towards Tuberculosis, a deadly disease. The farmers and labourers in our cities and villages are falling victims to this disease because of ignorance, illiteracy, mal-nutrition, and working in polluted environment. Out of per 1000 five persons of 5 years of age are suffering from this disease. Our people do not know that a tuberculosis patient can infect another twenty people.

Mr. Speaker sir, there is a need to create awareness among the people about this disease and each dispensary

* Not recorded.

should be provided with the facilities for the treatment of this disease. The Government should take steps to see that the medicines required for the treatment of T.B. are cheaper so as to make this incurable disease curable.

[English]

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): Mr. Speaker, Sir, today morning, the newspaper has reported a very disturbing news item. In Bihar, IAS Officers Wives' Association have made a representation to the Chief Secretary, the D.G. (Police) and all concerned that a very close relative of the Chief Minister of Bihar has threatened one of the IAS Officers' wives, who went to cast her vote in Booth Number 23 in Shakti Nagar, with dire consequences if she goes to cast her vote. He has even threatened to kidnap her son. This is a very disturbing news when we are speaking about the rule of law. My friends are speaking about the relations.(Interruptions)

MR. SPEAKER: Do not extend it.

SHRI MANORANJAN BHAKTA: I do not want to cast aspersions on anybody. My point is, when the house-wives are crying and when they are representing to the Chief Secretary and the D.G. (Police), this matter need to be investigated. The Government of India should not be a silent spectator in this. There should be investigation done in the matter and all necessary steps should be taken. And when a gentleman went to lodge a complaint in the police station, the police did not lodge the FIR. This is a very serious matter and this matter needs to be investigated.....(Interruptions)

SHRI E. AHAMED (Manjeri): I support it.(Interruptions)

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, I thank you for allowing me to raise an important issue. The Minister of State for External Affairs Shri R.L. Bhatia is present here. Our attention has been drawn today to a new report in a national newspaper that when the Minister went to the Pakistan High Commission on the occasion of the Pakistan National Day Celebration, proper treatment was not given to him. I am not raising this to create a kind of animosity between the two countries. There are people who want to instigate, provoke certain kind of deterioration in the relationship. We know that in our country, we have the goodwill for the people of Pakistan. We want, despite provocations, the good relations to develop and continue. I want to know whether this is a fact or not. And if that has happened, then our sense of dismay should be conveyed properly. I want to know if he has anything to say about it. Are you going to say something?

MR. SPEAKER: Now we shall take up the Papers to be laid on the Table.

SHRI BASUDEB ACHARIA (Bankura): Today why is the Zero Hour only for fifteen minutes?

MR. SPEAKER: We have a very important business today, the Budget. It is once in a while.

12.13 13½

PAPERS LAID ON THE TABLE

Annual Report and Review of the working of National Institute of Urban Affairs, New Delhi for 1993-94 etc.

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Sir, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 1993-94. [Placed in Library. See No. LT-7243/95]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A Copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1993-94.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-7244/95]

Notifications under Major Port Trusts Act, 1963 etc.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 650(E) published in Gazette of India dated the 23rd August, 1994 approving the Visakhapatnam Port Employees Classification Control and Appeal Amendment Regulations, 1994.
 - (ii) G.S.R. 834(E) published in Gazette of India dated the 2nd December, 1994 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1994. [Placed in Library. See No. LT. 7245/95]
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Calcutta, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Calcutta, for the year 1993-94.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned